HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE SEVENTEENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 27967 OF 2025

Between:

Varthika Raju Peddi, D/o. Raju Peddi age. 38 Years, Add. 1-8-378, St No.10, Factory Lane, Musheerabad Hyderabad - 500020 Telangana

...PETITIONER

AND

1. Assessment Unit, Income Tax Department, National e-Assessment Centre, New Delhi, Room No. 401, 2nd Floor, E-Ramp, Jawaharlal Nehru Stadium, New Delhi-110003
2. The Income Tax Officer, ward-1(5), Aurangabad, Aayakar Bhavan, Opp Holy cross English School Aurangabad, Maharashtra - 431002
3. Union of India, Through Secretary, Minister of Finance, Department of Revenue, New Delhi - 110001

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ of Mandamus or any other appropriate order or Direction, declaring that the order passed by the 2nd respondent under section 148(A)(d) of the income tax act 1961 dated 06.04.2022 bearing DIN No. ITBA/AST/F/148A 2022-23/1042586224(1) notice number for the assessment year 2015-16, as arbitrary. illegal, bad in law, void-ab-initio violative of principles of natural justice apart from being violative of article 14,19(1)(g) and 265 of the Constitution of India and section 148A of the income tax Act, 1961 and to consequently set aside the same in the interest of Justice.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to stay all further proceedings including any recovery, pursuant to the order passed by the 2nd respondent under section 148A(d) of the income tax Act,1961 dated 06.04.2022 bearing Din No. ITBA/AST/ F/148A/2022-23/1042586224(1) for the A.Y 2015-16, pending disposal of the above Writ petition.

Counsel for the Petitioner: SRI V.V.S.ANKITH

Counsel for the Respondent No.1 & 2: Ms. BOKARO SAPNA REDDY, Sr. SC FOR IT

Counsel for the Respondent No.3: DEPUTY SOLICITOR GENERIAL OF INDIA

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Petition No.27967 of 2025

ORDER:

Mr.V.V.S.Ankith, learned counsel appears for the petitioner.

Ms.Bokaro Sapna Reddy, learned Senior Standing Counsel for Income Tax Department appears for respondents No.1 and 2.

2. Learned Senior Standing Counsel appearing for the Department submits that the impugned order dated 06.04.2022 has been passed by the jurisdictional assessing authority in Aurangabad in the State of Maharashtra. Therefore, the Writ Petition should not be entertained by this Court.

3. Learned counsel for the petitioner therefore seeks permission of the Court to withdraw the writ petition with liberty to the petitioner to approach the jurisdictional High Court.

4. Granting liberty as sought for, the instant Writ Petition is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI V.V.S.ANKITH, Advocate [OPUC]
2. One CC to Ms. BOKARO SAPNA REDDY, Sr. SC FOR IT [OPUC]
3. One CC to DEPUTY SOLICITOR GENERIAL OF INDIA, High Court for the State of Telangana at Hyderabad [OPUC]
4. Two CD Copies

BSR
MMT

HIGH COURT

DATED:17/09/2025



ORDER

WP.No.27967 of 2025

DISMISSING THE WRIT PETITION

AS WITHDRAWN,

WITHOUT COSTS

6
ASV
27/10/25